

[Translation]

If you permit, the hon. Minister is ready to reply.

(Interruptions)

[English]

SHRI PALAI K.M. MATHEW (Idukki):

Sir, I rise to bring a very important and very serious matter before this House. The country is passing through the worst phase of naxalite uprising now ever since its inception a decade back. The nation is profoundly threatened by the recent widespread outbreak of naxalite terrorism in different parts of the country. Everyday newspapers are coming out with frightening news. But we are not taking enough cognisance of the matter. Many areas of five States - Andhra Pradesh, Bihar, Orissa, Madhya Pradesh and Maharashtra - are already in the clutches of Naxalism. It has grown into highly explosive proportions and the hon. Home Minister has been constrained to make deliberations with the Chief Ministers of the affected States. The recent spurt poses grave danger to the affected areas and the States as also the nation as a whole. The mouthing of usual homilies will not solve the problem. The People's War Group has already killed eight policemen. Looting, murder, arson, terrorism and kidnapping have become the order of the day. The menace has become real and immediate.

In this connection, I would like to state that the imperatives of expeditious land reforms and other administrative, political, social and economic measures cannot be over-emphasised. It is the deprived peasantry who are drawn into the vortex of Naxalism. Various steps have to be taken. I would suggest that Land Reforms should be included in the Ninth Schedule of the Constitution as early as possible. Other measures like Action Plan, expediting the formation of

the nodal agency as suggested by the Government, providing enough security, showing political will and overall integrated strategy for curbing terrorism everywhere have to be taken. These are some of the steps that should be taken immediately.

I, therefore, urge upon the Government to take immediate steps in this regard to solve this problem.

SHRI P.G. NARAYANAN

(Gobichettipalayam): Mr. Chairman, Sir, the students of Tamil Nadu are on a fast-unto-death in Delhi. They are on a fast today also. This is for the fourth consecutive day today they are observing his fast for a noble cause of Tamil Nadu-for the speedy settlement of the Cauvery Waters dispute. Today being the fourth day of their fast, their health is getting weak and critical. So, this must be viewed very seriously. Therefore, I urge upon the Government to intervene immediately and take adequate steps in this regard.

Sir, I would request that a Cabinet Minister may be sent to meet them in this regard.

[Translation]

SHRI GEORGE FERNANDES: Mr. Chairman, Sir, we are again debating the same issue on which the hon. Minister of Finance had made a statement. This issue is assuming seriousness day by day. It has become a matter of debate all over the world. But here in our country, the matter has been set at rest after the Finance Minister made brief statement in the matter. The Finance Minister has tried to mislead not only the nation but the world as a whole. When a raid was conducted on this bank, foreign exchange worth one lakh 32 thousand dollars was seized-supposedly the money was the day's income from Hawala transactions. These transactions have continued unchecked for a year. 500 dollars per passport were collected through F.T.S. on 53,000

fake passports. In all, bungling to the tune of two crore seventy five lakh dollars was done. On the other hand, by agreeing to all the conditionalities of I.M.F. we have pawned our nation with that country. But the hon. Minister has tried to cover up the facts in his statement in the House.

Another case involving Syndicate Bank has come to light in which 20 million dollars or about Rs. 500 crores are likely to be lost. The nexus between the State Bank of India and the B.C.C.I is the topic of discussion the World over including U.S. Senate and London. Their names have figured in the audit report, but our Finance Minister has tried to cover up that too. Most astonishing of all things is that the proprietor of the company against whom my hon. colleague, Shri Devendra Prasad Yadav has given privilege motion, has used this Bank to promote the interests of his company in a clandestine manner. In 1983, a deal involving 50 million dollars was struck between this company and the B.C.C.I. The money was transferred through bogus accounts from London to Abudhabi, Abu Dhabi to Dubai and Dubai to other Arab countries, finally to reach this company's account as loan. There ends the matter. On his part, the Finance Minister has done his duty by giving a statement. But what duty did he do? He has tried to mislead the nation.

Mr. Chairman, Sir, my submission is that a full fledged discussion lasting one day should be allowed on this issue. There should not be any delay in it. I am saying so because from the reports that are appearing in the newspapers, I can make out that the Finance Minister is going to take or have taken a decision under which the Larsen and Toubro is going to be handed over to a person who has been a partner in looting this country in collusion with a foreign company and foreign banks. Hence I am raising this matter in the House and would request that a discussion

on this issue be allowed immediately. (*Interruptions*)

MR. CHAIRMAN: Shri Manku Ram Sodi...

SHRI MANKU RAM SODI (Bastar): Mr. Speaker, Sir...

(*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): This is a very important matter. The Leader of the House is not here. (*Interruptions*)

SHRI RUPCHAND PAL (Hooghly): What is the use of saying all will be taken up. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: There have been promises made in the House that a fresh statement will be made and the L&T issue will be taken up. (*Interruptions*)

SHRI RUPCHAND PAL: The Government is keeping silent on it without responding to this question.

SHRI BASU DEB ACHARIA: We are not satisfied with the kind of statement made by the Finance Minister as nothing has come out. (*Interruptions*)

SHRI RUPCHAND PAL: They are not at all serious. (*Interruptions*) It is a cover-up statement.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): He had assured that a discussion would take place on B.C.C.I.

SHRI GEORGE FERNANDES: The

Ministry of State of the Ministry of Finance is present in the House, but the Ministry of Finance is not here.

(*Interruption*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE: Today, we are told that large business houses have got close links with the BCCI. (*Interruptions*) Two State Ministers can make a full-fledged Minister. (*Interruptions*)

MR. CHAIRMAN: do you want to say anything?

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: These days B.C.C.I. has become Bank of Criminals and Crooks International. Therefore a discussion should be held on it. (*Interruptions*)

SHRI GEORGE FERNANDES: A number of matters affecting the country are involved.

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, it is a bank of criminals and crooks and the matter must be discussed.

SHRI GEORGE FERNANDES: Mr. Chairman, Sir, two Ministers of State in the Ministry of Finance are present here.

SHRI MADAN LAL KHURANA: A discussion should be held on it.

SHRI GEORGE FERNANDES: You should at least tell when discussion would be held. Larsen and Toubro would not be allowed to be handed over to any other concern. At least the Government should not hand it over, when public money is involved, to elements whose links with traitors have

been proved.

[*English*]

SHRI BASU DEB ACHARIA: Why are you silent? It is a very serious matter. Why cannot you answer? (*Interruptions*) Everyday, disturbing news is coming. (*Interruptions*)

MR. CHAIRMAN: I cannot compel the Minister to react during Zero Hour. I cannot compel him.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: They have taken oath in the name of the Constitution. But their allegiance is not to the Constitution but to Ambanis. Do they feel that they cannot say against Ambanis?

(*Interruptions*)

MR. CHAIRMAN: You have to resort to other parliamentary devices. I cannot compel a Minister to react during Zero Hour.

SHRI GEORGE FERNANDES: What prevents them from responding? (*Interruptions*) Let them say that they will not respond. (*Interruptions*)

SHRI BASU DEB ACHARIA: Let the country know that they have turned down our request. (*Interruptions*)

MR. CHAIRMAN: You know that the request from the Chair has also got validity.

(*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: Why are they not responding?

[*Translation*]

MR. CHAIRMAN: Shri Manku Ram Sodi...